

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.412
IA/968/ND/2022 IN IB/561/ND/2018

IN THE MATTER OF:

Indarprashtha Buildtech Pvt Ltd	...	Applicant
Versus		
M/s Anjani Realtors Pvt Ltd	...	Respondent

Under Section 9 IBC, 2016

Order delivered on 22.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the Applicant. Learned Counsel for the Respondent is present. Learned Counsel for the Respondent has submitted that CIRP process has been closed. Counsel for the Respondent is directed to file memo to that effect along with copy of the order of the Hon'ble Supreme Court and also file hard copy. Registry is directed to receive the hard copy and place it with the file. List the matter on **12.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**